which this contract has been entered into, is not actually producing bulldozers, mortar-grader sets etc., that in this line they have no experience and they are not manufacturing these things?

SHRI K. RAGHURAMAIAH: Our information is quite to the contrary, that they are manufacturing these. So far as tractors are concerned, they have been manufacturing them for the last 25 years and supplying about 70 per cent of the tractors used by the Japanese Defence Agency.

SHRI BHUPESH GUPTA: I referred to Mr. J. R. D. Tata's statement relating to tractors and the cost of such tractors. I want to know whether the attention of the Government has been drawn to that particular statement and if so, what the Government have to say about it.

SHRI K. RAGHURAMAIAH: If the suggestion is that we cannot manufacture them cheaper, well, Government feel that the tractors we manufacture here would be cheaper than those which we are now importing.

TRIPURA TERRITORIAL COUNCIL BUDGET FOR 1958-59

*423. SHRI Z. A. AHMAD: SHRI J. V. K. VALLABHA-RAO:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have received any budget proposals from the Tripura Territorial Council for the year 1958-59;

(b) if so, when these proposals were received; and

(c) what action Government have taken on them?

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THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI B. N. DATAR); (a) to (c). As the Territorial Councils are competent to frame and finalise their budgets, the question of sending budget proposals by the Tripura Territorial Council to the Government does not arise. A reference was received in May, 1958, from the Tripura Administration in connect on with the budget of the Tripura Territorial Council for 1958-59 to determine the grant to be made to the Council by the Central Government under section 37 of the Territorial Councils Act, 1956, for the current financial year. After discussing the matter with the Chairman of the Counand the Chief Commissioner, cil Tripura, it was decided that the Council should proceed on the basis that they would be getting a grant of Rs. 78.18 lakhs from the Central Government for the current year.

SHRI BHUPESH GUPTA: Sir. I would draw your attention to section 50, sub-sections (5) and (7) of the Territorial Council Act which lav down that after the Territorial Council forwards their budget proposal to the Centre, the Centre sends it back to the Council and the Council finalises it. May I know whether the budget proposal received by the Centre was at all sent back to the Territorial Council for finalisation under section 50?

SHRI B. N. DATAR: May I point out that we received this and when we pointed out to them that a grant of about 78.18 lakhs would be made, that settled the whole question.

SHRI BHUPESH GUPTA: May I know whether the attention of the Government has been drawn by the Leader of the Opposition in the Territorial Council to the fact that the budget proposal sent by the Territorial Council to the Centre had been completely by-passed and that the Centre was spending money out of its own allocations, ignoring the Territorial Council?

[†]The question was actually asked on the floor of the House by Shri Bhupesh Gupta.

SHRI B. N. DATAR: Sir, it is not at all correct. In fact, may I point out to this House that their own revenue receipts are far too little compared to what we give them. Therefore, now we have made a contribution of Rs. 2.96 lakhs under section 30 and in addition to that this large amount of Rs. 78.18 lakhs also has been given. So there is no question of by-passing.

SHRI BHUPESH GUPTA: Sir, I am definitely in need of your protection. I do not know if you have before you this Act. The Act says clearly that the budget is sent here by the Territorial Council and then the Centre makes whatever recommendations they like and sends it back to the Council and the Council finalises it and it becomes the budget. I want to know whether these budget proposals were at all sent back with their recommendations or modifications by the Central Government to the Territorial Council so that they could deal with the matter in accordance with the law on the subject?

SHRI B. N. DATAR: Sir, I may point out that here the only question that arose was this. They were entitled to frame their budget just as they pleased, under the restrictions that have been laid down in the Territorial Council Act. The principal question that we felt should be considered was about the quantum of grant that the Centre had to make. That amount was settled and so the work has started.

SHRI BHUPESH GUPTA: Again, Sir, I want your protection . .

MR. CHAIRMAN: Mr. Bhupesh Gupta, the question is, the Territorial Council frames its budget and asks Centre for any assistance that it can give. You indicated to them that you will be able to give them Rs. 78.18 lakhs and after that they finalised the budget. So the finalisation of the budget took place by the Territorial Council after the receipt of the information on their proposals made to you. So this particular section has been duly observed.

SHRI BHUPESH GUPTA: Sir, you clarified it a little, but I wish to have certain clarification.

MR. CHAIRMAN: Next question. This is Question Hour.

SHRI BHUPESH GUPTA: One question. Since you have clarified it, I leave it at that. May I know, Sir. whether it is a fact that the Central Government has instructed the officers and the Administration to prepare their own budget estimates and place it before the Centre without placing it before the Territorial Council and this is being done secretively?

SHRI B. N. DATAR: May I point out here that the question relates to the Territorial Council, not to the Tripura administration. So far as the Territorial Council is concerned. the principles have been laid down and according to these principles whenever a budget is prepared, we do not come into the picture at all.

*464. [The questioner (Shri M. Valiulla) was absent. For answer, vide cols. 2597-98 infra.]

MINISTER'S VISIT TO ART GALLERY AT RAJAHMUNDRY

*465. SHRI V. K. DHAGE: Will the Minister of Scientific Research and CULTURAL AFFAIRS be pleased to state:

(a) whether it is a fact that on or about the 5th November, 1958, he visited the Damerla Rama Rao Memorial Art Gallery at Rajahmundry; and

(b) if so, whether he was presented with a memorandum by the authorities of the Art Gallery?

THE DEPUTY MINISTER OF SCIEN-TIFIC RESEARCH AND CULTURAL AFFAIRS (DR. MONO MOHAN DAS): (a) and (b). Yes Sir; Shri Humayun Kabir, Minister of Scientific Research and Cultural Affairs visited the Gallery on 4-11-1958 and a memorandum was